

Minutes of the Meeting No5/18 scheduled on 30.08.2017 under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 3/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-79 NC No. 5/18 Dated 30.8.2017	M/s. Gujarat NRE Coke Ltd., Kolkata F. No. 01/83/50/842/AM12/DES-IV RLA. No. 02/24/40/175/AM12 Lic. No. 0210172551 dt.17.01.2012
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The Committee considered the case as per agenda and decided to defer the case to examine the request of the firm. The case is re-listed for 20.09.2017.

Case No. M-80 NC No. 5/18 Dated 30.8.2017	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/201/AM16/DES-IV RLA. No. 05/23/40/537/AM15 Lic. No. 0510393180 dt.12.02.2015
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The Committee re-considered the case as per agenda in the meeting held on 30.08.2017. The Committee decided to allow the norms of import item No. 5- i.e. ISO Propyl Alcohol -0.0314 Kg without any other change approved in meeting No.14/83 dated 27.01.2016.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-81 NC No. 5/18 Dated 30.8.2017	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/306/AM13/DES-IV RLA. No. 05/23/40/43/AM13 Lic. No. 0510325845 dt.25.05.2012
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/81/2017-TSW dated 14.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-82 NC No. 5/18 Dated 30.8.2017	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/527/AM11/DES-IV RLA. No. 05/23/40/191/AM11 Lic. No. 0510274936 dt.13.10.2010
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/81/2017-TSW dated 14.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-83 NC No. 5/18 Dated 30.8.2017	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/720/AM11/DES-IV RLA. No. 05/23/40/256/AM11 Lic. No. 0510279784 dated 20.12.2010
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/81/2017-TSW dated 14.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-84 NC No. 5/18 Dated 30.8.2017	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/75/AM17/DES-IV RLA. No. 05/24/40/593/AM16 Lic. No. 0510397937 dt.15.03.2016
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The Committee considered the case as per agenda and decided to defer for consideration of the case for want of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 20.09.2017.

Case No. M-85 NC No. 5/18 Dated 30.8.2017	M/s. Brakewel Automotive Components (India) Pvt. Ltd., Noida F. No. 01/83/50/400/AM17/DES-IV RLA. No. 05/23/40/34/AM17 Lic. No. 0510398702 dt.01.08.2016
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/297/2017-TSW dated 29.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-86 NC No. 5/18 Dated 30.8.2017	M/s. Brakewel Automotive Components (India) Pvt. Ltd., Noida F. No. 01/83/50/746/AM17/DES-IV RLA. No. 05/23/40/325/AM17 Lic. No. 0510400182 dt.20.10.2016
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/297/2017-TSW dated 29.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-87 NC No. 5/18 Dated 30.8.2017	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/460/AM17/DES-IV F. No. 01/83/50/841/AM16/DES-IV RLA. No. 03/95/40/114/AM17 RLA No. 03/95/40/528/AM16 Lic. No. 0310804989 dt.27.05.16 Lic. No. 0310799671 dt.26.10.15
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 08.08.2017. The case is re-listed for 20.09.2017.

Case No. M-88 NC No. 5/18 Dated 30.8.2017	M/s. Montex Glass Fibre Industries Pvt. Ltd. Mumbai F. No. 01/83/50/174/AM17/DES-IV RLA. No. 03/95/40/863/AM16 Lic. No. 0310802448 dt.10.02.16
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 08.08.2017. The case is re-listed for 20.09.2017.

Case No. M-89 NC No. 5/18 Dated 30.8.2017	M/s. Crognosys (India) Pvt. Ltd., Mumbai F. No. 01/83/50/380/AM14/DES-IV/Pt. F. No. 01/83/50/638/AM15/DES-IV/Pt. RLA. No. 03/94/40/10/AM14 RLA No. 03/94/40/314/AM15 Lic. No. 0310730970 dated 10.04.2013 Lic. No. 0310786547 dated 08.07.2014
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The Committee considered the case as per agenda and decided to defer the case for consideration for want of comments from Deptt. of IPP. Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 20.09.2017.

Case No. M-90 NC No. 5/18 Dated 30.8.2017	M/s. Bee Chems, Kanpur F. No. 01/83/50/245/AM14/DES-IV RLA. No. 06/24/40/06/AM14 Lic. No. 0610031939 dated 10.05.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.46011/34/2016-PC-II dated 08.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-91 NC No. 5/18 Dated 30.8.2017	M/s. Bee Chems, Kanpur F. No. 01/83/50/450/AM14/DES-IV RLA. No. 06/24/40/02/AM14 Lic. No. 0610031752 dt.30.04.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/160/2017-TSW dated 08.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

[Signature]
Secretary
Office of the Secretary
to the Committee
of the Board

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-92 NC No. 5/18 Dated 30.8.2017	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/508/AM15/DES-IV F. No. 01/83/50/800/AM15/DES-IV RLA. No. 30/24/40/27/AM15 RLA No. 30/24/40/54/AM15 Lic. No. 3010103093 dated 13.08.2014 Lic. No. 3010103366 dated 06.02.2015
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/8/2010-CH-II dated 29.06.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-93 NC No. 5/18 Dated 30.8.2017	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/684/AM11/DES-IV RLA. No. 30/24/40/08/AM11 Lic. No. 3010066945 dated 18.05.2010
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/8/2010-CH-II dated 03.03.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-94 NC No. 5/18 Dated 30.8.2017	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/696/AM14/DES-IV RLA. No. 30/24/40/46/AM14 Lic. No. 3010099661 dated 07.01.2014
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/8/2010-CH-II dated 29.06.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-95 NC No. 5/18 Dated 30.8.2017	M/s. Lakeland Chemicals (India) Ltd., Mumbai F. No. 01/83/50/101/AM16/DES-IV RLA. No. 03/95/40/174/AM15 Lic. No. 0310791348 dated 24.11.2014
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/8/2011-CH-II dated 20.04.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

[Signature]
Secretary
Department of Chemicals
Government of India

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-96 NC No. 5/18 Dated 30.8.2017	M/s. Amico Pesticides Ltd., Mumbai F. No. 01/83/50/148/AM18/DES-IV RLA. No. 03/94/40/11/AM17 Lic. No. 0310812176 dated 29.03.2017
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.15022/14/2013-CH-II dated 14.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-97 NC No. 5/18 Dated 30.8.2017	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/266/AM17/DES-IV RLA. No. 03/94/40/516/AM16 Lic. No. 0310800628 dt.03.12.2015
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The Committee considered the case as per agenda for amendment in decision, during the meeting on 30.08.2017. The Committee decided to maintain status quo with no amendment in decision vide Meeting No.9/83 dated 10.08.2016.

Case No. M-98 NC No. 5/18 Dated 30.8.2017	M/s. EICL Ltd., Mumbai F. No. 01/83/50/31/AM14/DES-IV F. No. 01/83/50/30/AM14/DES-IV F. No. 01/83/50/37/AM14/DES-IV F. No. 01/83/50/762/AM14/DES-IV F. No. 01/83/50/774/AM14/DES-IV RLA. No. 03/94/40/952/AM13 RLA. No. 03/94/40/997/AM13 RLA. No. 03/94/40/1039/AM13 RLA. No. 03/94/40/594/AM14 RLA. No. 03/94/40/593/AM14 Lic. No. 0310723570 dt.11.02.2013 Lic. No. 0310724665 dt.19.02.2013 Lic. No. 0310726785 dt.05.03.2013 Lic. No. 0310752954 dt.09.10.2013 Lic. No. 0310752948 dt.09.10.2013
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The Committee considered the case as per agenda for amendment in description of export item and rise the moisture content up to 10% max., during the meeting on 30.08.2017. The Committee decided to amend the export item and rise the moisture content up to 10% max approved in earlier Meetings without any other change as under:-

Export item as per AAs	Export item as per NC	Export recommended item	Import item	Qty. recommended
Modified Starches (Polysol HT, Pre Gel Starches, Dextrid, Drilling Starches and CMS-Flotrol). Modified	Modified Starches (Polysol HT, Pre Gel Starches, Dextrid, and CMS-Flotrol). Modified	Modified Starches (Polysol HT, Pre Gel Starches, Dextrid, Drilling Starches and CMS-Flotrol). Modified	Native Tapioca Starch (Tapioca Starch) (for industrial use) Moisture 14% Max.	1.035 kg

[Handwritten signature]
Secretary
Department of Chemicals
Government of India

Starches with moisture 9% Max	Starches with moisture 9% Max.	Starches with moisture 10% Max.	and Viscosity 42 Sec Min.	
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-99 NC No. 5/18 Dated 30.8.2017	M/s. Forace Polymers Pvt. Ltd., Hardwar F. No. 01/83/50/709/AM15/DES-IV RLA. No. 05/23/40/279/AM15 Lic. No. 0510391448 dt.07.10.2014
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The Committee considered the case as per agenda for amendment in description of import item at Sl. No.2 & 3, during the meeting on 30.08.2017. The Committee decided to amend the description of import item approved in Meeting No.17/83 dated 23.03.2016 without any other change as under:-

Import item as per AA	Import item as per NC M. No. 17/83 dt. 23.03.16	Import item recommended	Qty.
Paraformaldehyde	DI Basic Ester	Paraformaldehyde	0.1450 Kg
Caustic Potash	Paraformaldehyde	Caustic Potash	0.0670 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-100 NC No. 5/18 Dated 30.8.2017	M/s. Delta Exports International, New Delhi F. No. 01/83/50/808/AM16/DES-IV RLA. No. 05/23/40/331/AM16 Lic. No. 0510396219 dt.04.11.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.

Case No. M-101 NC No. 5/18 Dated 30.8.2017	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/830/AM15/DES-IV RLA. No. 30/94/40/576/AM15 Lic. No. 0310789836 dt.30.09.2014
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The Committee considered the case as per agenda for amendment in description of import item Sl. No.1, during the meeting on 30.08.2017. The Committee decided to amend the description of import item approved in Meeting No.10/83 dated 21.10.2015 (as it was a typographical error) without any other change as under:-

Import item as per AA	Import item as per NC No.10/83 dt.21.10.15	Import item required
1. Palladium (Minimum Purity 99.9%)	1. Palladium 99.99%	1. Palladium (Minimum Purity 99.9%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-102 NC No. 5/18 Dated 30.8.2017	M/s. ITC Ltd., Secunderabad F. No. 01/83/50/156/AM16/DES-IV RLA. No. 09/24/40/687/AM15 Lic. No. 0910061938 dt.28.04.2015
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 Director General
 Directorate General of Foreign Trade
 New Delhi

The Committee considered the case as per agenda for enhancement in quantity of import item. During the meeting on 05.05.2017. The Committee decided to enhance the quantity of import item approved in Meeting No.10/83 dated 21.10.2015 without any other change as under:-

Import item as per AA with quantity	Import items as per NC M. No. 19/83 dt.26.03.15 with quantity	Quantity of Import item recommended
Starch(Wet End Chemical) - 0.08 MT	Starch(Wet End Chemical) - 0.033502 MT	Starch(Wet End Chemical) - 0.070 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-103 NC No. 5/18 Dated 30.8.2017	M/s. SMI Coated Products Pvt. Ltd., Mumbai F. No. 01/83/50/146/AM18/DES-IV RLA. No. 03/95/40/979/AM17 Lic. No. 0310812205 dt.29.03.2017
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The Committee considered the case as per agenda for enhancement in the quantity of import item, during the meeting on 30.08.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.3/83 dated 16.06.2017.

Case No. M-104 NC No. 5/18 Dated 30.8.2017	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/698/AM17/DES-IV RLA. No. 03/94/40/445/AM17 Lic. No. 0310807963 dt.22.09.2016
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The Committee considered the case as per agenda for enhancement in the quantity of import item, during the meeting on 30.08.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.13/83 dated 11.01.2017.

[Signature]
Director, Central Board of Secondary Education
New Delhi-110002

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/83-ALC1/2017 MEETING DATE : 30.08.2017

Case No.: 20/3/83-ALC1/2017	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Approved								
HQ File :01/83/050/00108/AM18/	RLA File :07/24/040/00348/AM14/	Lic.No/Date:0710102148 13.02.2014	Defer Date:								
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 30.08.2017. The Committee decided to ratify the following norms as under:-											
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 40%;">Items of export</th> <th style="width: 10%;">Qty.</th> <th style="width: 40%;">Items of import</th> <th style="width: 10%;">Qty.</th> </tr> </thead> <tbody> <tr> <td>Potassium Chloride BP/USP/EP</td> <td>83478 Kg</td> <td>Potassium Chloride, Industrial Grade</td> <td>89321.5 Kg</td> </tr> </tbody> </table>				Items of export	Qty.	Items of import	Qty.	Potassium Chloride BP/USP/EP	83478 Kg	Potassium Chloride, Industrial Grade	89321.5 Kg
Items of export	Qty.	Items of import	Qty.								
Potassium Chloride BP/USP/EP	83478 Kg	Potassium Chloride, Industrial Grade	89321.5 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.: 34/5/83-ALC1/2017	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Approved								
HQ File :01/83/050/00278/AM18/	RLA File :05/23/040/00519/AM15/	Lic.No/Date:0510393486 05.03.2015	Defer Date:								
Decision : The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 as under:-											
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 40%;">Item of export</th> <th style="width: 10%;">Qty.</th> <th style="width: 40%;">Item of import</th> <th style="width: 10%;">Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>Methyl Bromide 98%+2% Chloropicrin</td> <td>1 Kg</td> <td>Liquid Bromine</td> <td>1.153 Kg</td> </tr> </tbody> </table>				Item of export	Qty.	Item of import	Qty. recommended	Methyl Bromide 98%+2% Chloropicrin	1 Kg	Liquid Bromine	1.153 Kg
Item of export	Qty.	Item of import	Qty. recommended								
Methyl Bromide 98%+2% Chloropicrin	1 Kg	Liquid Bromine	1.153 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE.											

Case No.: 36/5/83-ALC1/2017	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Approved								
HQ File :01/83/050/00280/AM18/	RLA File :05/23/040/00573/AM15/	Lic.No/Date:0510393705 24.03.2015	Defer Date:								
Decision : The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 as under:-											
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 40%;">Item of export</th> <th style="width: 10%;">Qty.</th> <th style="width: 40%;">Item of import</th> <th style="width: 10%;">Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>Methyl Bromide 98%+2% Chloropicrin</td> <td>1 Kg</td> <td>Liquid Bromine</td> <td>1.153 Kg</td> </tr> </tbody> </table>				Item of export	Qty.	Item of import	Qty. recommended	Methyl Bromide 98%+2% Chloropicrin	1 Kg	Liquid Bromine	1.153 Kg
Item of export	Qty.	Item of import	Qty. recommended								
Methyl Bromide 98%+2% Chloropicrin	1 Kg	Liquid Bromine	1.153 Kg								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

Case No.:44/5/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
HQ File :01/83/050/00288/AM18/	RLA File :03/94/040/00031/AM16/	Lic.No/Date:0310795583 28.04.2015	Defer Date:
4 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:53/3/83-ALC1/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
HQ File :01/83/050/00141/AM18/	RLA File :10/24/040/00024/AM16/	Lic.No/Date:1010059203 21.07.2015	Defer Date:20.09.2017
5 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:1/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
HQ File :01/83/050/00245/AM18/	RLA File :03/95/040/00725/AM16/	Lic.No/Date:0310801374 29.12.2015	Defer Date:20.09.2017
6 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:47/4/83-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
HQ File :01/83/050/00240/AM18/	RLA File :05/24/040/00069/AM17/	Lic.No/Date:0510398534 17.05.2016	Defer Date:20.09.2017
7 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:37/5/83-ALC1/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
HQ File :01/83/050/00281/AM18/	RLA File :03/95/040/00988/AM16/	Lic.No/Date:0310806568 25.07.2016	Defer Date:
8 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


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 Ministry of Commerce and Industry
 Government of India

9	Case No.: 19/5/83-ALC1/2017	Party Name: SHOGUN ORGANICS LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00263/AM18/	RLA File :03/95/040/00366/AM17/	Lic.No/Date: 0310806779 02.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/7/2014-CH-II dated 26.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.: 4/12/83-ALC1/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date: 0510399578 30.08.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms mentioned at Sl. No.1 & 2 as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.: 65/5/83-ALC1/2017	Party Name: ARON UNIVERSAL LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00309/AM18/	RLA File :07/24/040/00245/AM17/	Lic.No/Date: 0710110582 27.10.2016	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.: 7/15/83-ALC1/2016	Party Name: ACRYSIL LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date: 0310809270 23.11.2016	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.06.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.			

13	Case No.: 9/15/83-ALC1/2016	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date: 0310809360 28.11.2016	Defer Date: 20.09.2017

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 20.09.2017.

14	Case No.: 30/14/83-ALC1/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00874/AM17/	RLA File :05/24/040/00430/AM17/	Lic.No/Date: 0510400620 06.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms mentioned at Sl. No.1 & 2 as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.: 1/2/83-ALC1/2017	Party Name: VEDANTA LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00001/AM18/	RLA File :05/24/040/00456/AM17/	Lic.No/Date: 0510400860 19.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms mentioned at Sl. No.1 & 2 as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.: 47/16/83-ALC1/2016	Party Name: NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Rejected
	HQ File :01/83/050/01048/AM17/	RLA File :08/24/040/00422/AM17/	Lic.No/Date: 0810139541 13.01.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply to the deficiency letter issued by DGFT on 05.04.2017.			

17	Case No.: 15/16/83-ALC1/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/01016/AM17/	RLA File :05/24/040/00525/AM17/	Lic.No/Date: 0510401309 16.01.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms mentioned at Sl. No.1 & 2 as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.: 22/1/83-ALC1/2017	Party Name: GEE GEE KAY PRIVATE LIMITED,	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date: 3510045097 19.01.2017	Defer Date: 20.09.2017
	Decision :Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on			


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 Government of India

08.08.2017. The case is re-listed for 20.09.2017.

19	Case No.: 42/1/83-ALC1/2017	Party Name: CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/01097/AM17/	RLA File :05/23/040/00510/AM17/	Lic.No/Date: 0510401418 31.01.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

20	Case No.: 31/2/83-ALC1/2017	Party Name: RELIABLE SERVICES	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00031/AM18/	RLA File :17/24/040/00191/AM17/	Lic.No/Date: 1710006566 10.02.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.07.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.			

21	Case No.: 32/16/83-ALC1/2016	Party Name: SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/01033/AM17/	RLA File :05/24/040/00580/AM17/	Lic.No/Date: 0510401603 13.02.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

22	Case No.: 50/2/83-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00050/AM18/	RLA File :03/94/040/01021/AM17/	Lic.No/Date: 0310811194 14.02.2017	Defer Date:20.09.2017
	Decision : Reply to D/L alongwith file sent to Deptt. of IPP for providing the comments on 08.08.2017. The case is re-listed for 20.09.2017.			

23	Case No.: 79/2/83-ALC1/2017	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date: 0310811233 15.02.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.07.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

24	Case No.: 87/2/83-ALC1/2017	Party Name: COUNTERTOPS AND CABINETS (INDIA) PVT LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date: 1310048562	Defer

Handwritten signature and stamp of the Director General of Foreign Trade, Ministry of Commerce and Industry, Government of India.

:01/83/050/00087/AM18/	:13/24/040/00053/AM17/	15.02.2017	Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.06.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.			

25	Case No.:21/1/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/01076/AM17/	RLA File :02/24/040/00181/AM17/	Lic.No/Date:0210207367 17.02.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

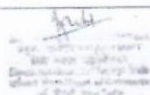
26	Case No.:73/2/83-ALC1/2017	Party Name:ACRYSIL LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00073/AM18/	RLA File :03/94/040/01043/AM17/	Lic.No/Date:0310811375 22.02.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

27	Case No.:74/2/83-ALC1/2017	Party Name:ACRYSIL LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00074/AM18/	RLA File :03/94/040/01044/AM17/	Lic.No/Date:0310811376 22.02.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

28	Case No.:33/2/83-ALC1/2017	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00033/AM18/	RLA File :05/24/040/00606/AM17/	Lic.No/Date:0510401813 01.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

29	Case No.:86/2/83-ALC1/2017	Party Name:F.W. IMPEX PVT. LTD.,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00086/AM18/	RLA File :05/23/040/00534/AM17/	Lic.No/Date:0510401810 01.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.08.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.				

30	Case No.:54/2/83-	Party Name:GOLDSTAB	Meet No/Date:5/83-	Status:Case
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ALC1/2017	ORGANICS PVT LTD	ALC1/2017 30.08.2017	Deferred
HQ File :01/83/050/00054/AM18/	RLA File :03/94/040/01042/AM17/	Lic.No/Date:0310811606 03.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

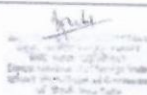
Case No.:55/2/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:5/83- ALC1/2017 30.08.2017	Status:Case Deferred
31 HQ File :01/83/050/00055/AM18/	RLA File :03/94/040/01053/AM17/	Lic.No/Date:0310811608 03.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:72/2/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:5/83- ALC1/2017 30.08.2017	Status:Case Deferred
32 HQ File :01/83/050/00072/AM18/	RLA File :03/95/040/00902/AM17/	Lic.No/Date:0310811628 06.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:18/2/83-ALC1/2017	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:5/83- ALC1/2017 30.08.2017	Status:Case Deferred
33 HQ File :01/83/050/00018/AM18/	RLA File :05/24/040/00635/AM17/	Lic.No/Date:0510401985 17.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:9/3/83-ALC1/2017	Party Name:MEHTA STONE EXPORT HOUSE	Meet No/Date:5/83- ALC1/2017 30.08.2017	Status:Case Deferred
34 HQ File :01/83/050/00097/AM18/	RLA File :05/24/040/00639/AM17/	Lic.No/Date:0510402034 21.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was has been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.06.2017. The case is re-listed for 20.09.2017.			

Case No.:63/3/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:5/83- ALC1/2017 30.08.2017	Status:Case Deferred
35 HQ File :01/83/050/00151/AM18/	RLA File :03/95/040/01026/AM17/	Lic.No/Date:0310812292 30.03.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case			



is re-listed for 20.09.2017.

36	Case No.: 35/5/83-ALC1/2017	Party Name: INTECH PHARMA PVT. LTD.,	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00279/AM18/	RLA File :05/23/040/00589/AM17/	Lic.No/Date:0510402101 30.03.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and recommended quantity of inputs as already allowed in Meeting No.3/83 dated 11.05.2016 as under:-			
	Item of export Methyl Bromide 98%+2% Chloropicrin	Qty. 1 Kg	Item of import Liquid Bromine	Qty. recommended 1.153 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.: 6/3/83-ALC1/2017	Party Name: WILLOWOOD CHEMICALS PVT LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00094/AM18/	RLA File :02/24/040/00251/AM17/	Lic.No/Date:0210207511 03.04.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

38	Case No.: 72/3/83-ALC1/2017	Party Name: SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00160/AM18/	RLA File :03/95/040/00771/AM17/	Lic.No/Date:0310812444 11.04.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

39	Case No.: 40/4/83-ALC1/2017	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00233/AM18/	RLA File :09/24/040/00686/AM17/	Lic.No/Date:0910064927 19.04.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/7/2017-TSW dated 02.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

40	Case No.: 42/4/83-	Party Name: STIC-ON	Meet No/Date: 5/83-	Status: Case
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 Director, Technical Authority
 Directorate of Industrial Promotion
 Government of India

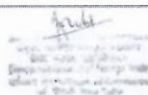
	ALC1/2017	PAPERS PVT LTD	ALC1/2017 30.08.2017	Approved
	HQ File :01/83/050/00235/AM18/	RLA File :09/24/040/00685/AM17/	Lic.No/Date:0910064928 19.04.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/7/2017-TSW dated 02.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:36/3/83-ALC1/2017	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00124/AM18/	RLA File :05/24/040/00001/AM18/	Lic.No/Date:0510402277 20.04.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 13.06.2017. The case is re-listed for 20.09.2017.			

42	Case No.:56/5/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00300/AM18/	RLA File :17/24/040/00005/AM18/	Lic.No/Date:1710006603 20.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:38/3/83-ALC1/2017	Party Name:TALBROS SEALING MATERIALS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00126/AM18/	RLA File :05/24/040/00034/AM18/	Lic.No/Date:0510402312 21.04.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/285/2017-TSW dated 28.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:88/3/83-ALC1/2017	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0510402314	Defer Date:



:01/83/050/00176/AM18/	:05/23/040/00020/AM18/	24.04.2017	
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/76/2017-TSW dated 18.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.: 24/5/83-ALC1/2017 HQ File :01/83/050/00268/AM18/	Party Name: RELIABLE SERVICES RLA File :17/24/040/00007/AM18/	Meet No/Date: 5/83-ALC1/2017 30.08.2017 Lic.No/Date: 1710006605 25.04.2017	Status: Case Deferred Defer Date: 20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.				

46	Case No.: 44/3/83-ALC1/2017 HQ File :01/83/050/00132/AM18/	Party Name: FEROLITE JOINTINGS LTD. RLA File :05/23/040/00005/AM18/	Meet No/Date: 5/83-ALC1/2017 30.08.2017 Lic.No/Date: 0510402373 27.04.2017	Status: Case Deferred Defer Date: 20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 03.08.2017. The case is re-listed for 20.09.2017.				

47	Case No.: 20/4/83-ALC1/2017 HQ File :01/83/050/00213/AM18/	Party Name: GOLDSTAB ORGANICS PVT LTD RLA File :03/94/040/00008/AM18/	Meet No/Date: 5/83-ALC1/2017 30.08.2017 Lic.No/Date: 0310812923 27.04.2017	Status: Case Deferred Defer Date: 20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 14.07.2017. The case is re-listed for 20.09.2017.				

48	Case No.: 93/3/83-ALC1/2017 HQ File :01/83/050/00181/AM18/	Party Name: CROWN LAMINATES PRIVATE LIMITED RLA File :08/24/040/00468/AM17/	Meet No/Date: 5/83-ALC1/2017 30.08.2017 Lic.No/Date: 0810140183 01.05.2017	Status: Case Deferred Defer Date: 20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.07.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.				

49	Case No.: 90/3/83-ALC1/2017 HQ File :01/83/050/00178/AM18/	Party Name: CATERPILLAR SIGNS PVT LTD RLA File :08/24/040/00008/AM18/	Meet No/Date: 5/83-ALC1/2017 30.08.2017 Lic.No/Date: 0810140199 02.05.2017	Status: Case Deferred Defer Date: 20.09.2017
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 Technical Authority
 Department of Industrial Pollution Control
 Government of India

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.07.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.

50	Case No.: 32/4/83-ALC1/2017	Party Name: PHILODEN AGROCHEM P LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00225/AM18/	RLA File :34/24/040/00012/AM18/	Lic.No/Date: 3410043155 03.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/318/2017-TSW dated 30.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.: 35/4/83-ALC1/2017	Party Name: PHILODEN AGROCHEM P LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00228/AM18/	RLA File :34/24/040/00011/AM18/	Lic.No/Date: 3410043154 03.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/318/2017-TSW dated 30.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52	Case No.: 87/3/83-ALC1/2017	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date: 0510402444 04.05.2017	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 10.08.2017. The case is re-listed for 20.09.2017.			

53	Case No.: 33/4/83-ALC1/2017	Party Name: PHILODEN AGROCHEM P LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00226/AM18/	RLA File :34/24/040/00010/AM18/	Lic.No/Date: 3410043164 04.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/318/2017-TSW dated 30.08.2017 uploaded along with these minutes or as applied by the firm whichever is less			



under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:34/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00227/AM18/	RLA File :34/24/040/00016/AM18/	Lic.No/Date:3410043165 04.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/318/2017-TSW dated 30.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:76/3/83-ALC1/2017	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date:0310813079 05.05.2017	Defer Date:20.09.2017
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.08.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

56	Case No.:23/5/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00267/AM18/	RLA File :17/24/040/00010/AM18/	Lic.No/Date:1710006618 05.05.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:28/5/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00272/AM18/	RLA File :17/24/040/00008/AM18/	Lic.No/Date:1710006616 05.05.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption			



purposes.

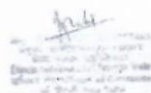
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.:6/4/83-ALC1/2017	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00199/AM18/	RLA File :04/24/040/00012/AM18/	Lic.No/Date:0410163076 08.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 14.07.2017. The case is re-listed for 20.09.2017.				

59	Case No.:25/5/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00269/AM18/	RLA File :17/24/040/00011/AM18/	Lic.No/Date:1710006619 09.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

60	Case No.:3/3/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date:0310813182 11.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 31.08.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.				

61	Case No.:32/5/83-ALC1/2017	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00276/AM18/	RLA File :03/94/040/00112/AM18/	Lic.No/Date:0310813170 11.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/18/2012-CH-II dated 17.12.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				



62	Case No.:98/3/83-ALC1/2017	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00186/AM18/	RLA File :02/24/040/00024/AM18/	Lic.No/Date:0210207591 12.05.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 08.08.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.			

63	Case No.:22/5/83-ALC1/2017	Party Name:NIPPON CARBIDE INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00266/AM18/	RLA File :05/24/040/00059/AM18/	Lic.No/Date:0510402559 15.05.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

64	Case No.:22/4/83-ALC1/2017	Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00215/AM18/	RLA File :03/94/040/00122/AM18/	Lic.No/Date:0310813296 16.05.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.08.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

65

Case No.: 48/5/83-ALC1/2017	Party Name:SATYAM POLY PLAST	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Approved
HQ File :01/83/050/00292/AM18/	RLA File :13/24/040/00009/AM18/	Lic.No/Date:1310048624 16.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm for following export and import item(s):-			
Item of export	Qty.	Item of import	Qty.
Filler Master Batch (A) containing 22% of Polymers (LDPE) containing 78% of Calcium Carbonate	500 MT	Polymers of Polythylene (LDPE)	113 MT
		Calcium Carbonate	401 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:49/5/83-ALC1/2017	Party Name:SHREE SALES CORPORATION	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
66	HQ File :01/83/050/00293/AM18/	RLA File :13/24/040/00010/AM18/	Lic.No/Date:1310048626 16.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of				


 Director General
 Directorate of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

NORMS COMMITTEE.

	Case No.:1/3/83-ALC1/2017	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00089/AM18/	RLA File :05/23/040/00061/AM18/	Lic.No/Date:0510402600 17.05.2017	Defer Date:
67	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/307/2017-TSW dated 30.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:24/4/83-ALC1/2017	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00217/AM18/	RLA File :03/94/040/00101/AM18/	Lic.No/Date:0310813352 17.05.2017	Defer Date:
68	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/13/2017-TSW dated 30.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:17/5/83-ALC1/2017	Party Name:UPL LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00261/AM18/	RLA File :03/95/040/00087/AM18/	Lic.No/Date:0310813350 17.05.2017	Defer Date:
69	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
70	Case No.:26/5/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00270/AM18/	RLA File :05/24/040/00069/AM18/	Lic.No/Date:0510402603 17.05.2017	Defer Date:


 Director General
 Department of Industrial Policy & Promotion
 Government of India

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 30.08.2017. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Pyriproxyfen 10% EC (18250 KGS)	20000 Litre	Pyriproxyfen Technical 97% Min	1909 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:59/5/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00303/AM18/	RLA File :17/24/040/00012/AM18/	Lic.No/Date:1710006620 17.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

72	Case No.:38/4/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00231/AM18/	RLA File :02/24/040/00017/AM18/	Lic.No/Date:0210207608 18.05.2017	Defer Date:20.09.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

73	Case No.:4/5/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00248/AM18/	RLA File :03/95/040/00131/AM18/	Lic.No/Date:0310813381 18.05.2017	Defer Date:20.09.2017
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

74	Case No.:15/4/83-ALC1/2017	Party Name:DEE DEE LABEL	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00208/AM18/	RLA File :03/94/040/00129/AM18/	Lic.No/Date:0310813462 23.05.2017	Defer Date:


 Director General of Foreign Trade
 Government of India

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 30.08.2017. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
CIS Acrylic Coated Paper 70 GSM +/- 10%	100 MT	CIS Paper 70 GSM +/- 10%	102 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.: 50/3/83-ALC1/2017	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00138/AM18/	RLA File :05/23/040/00076/AM18/	Lic.No/Date:0510402682 24.05.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

76	Case No.: 30/4/83-ALC1/2017	Party Name:HINDUSTAN CORK	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00223/AM18/	RLA File :05/23/040/00079/AM18/	Lic.No/Date:0510402701 25.05.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 29.08.2017 issued by Deptt. of IPP. The case is re-listed for 20.09.2017.			

77	Case No.: 3/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00247/AM18/	RLA File :03/95/040/00160/AM18/	Lic.No/Date:0310813517 25.05.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

78	Case No.: 13/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00257/AM18/	RLA File :03/95/040/00162/AM18/	Lic.No/Date:0310813518 25.05.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

79	Case No.: 16/5/83-	Party Name:UPL LTD.	Meet No/Date:5/83-	Status: Case
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ALC1/2017		ALC1/2017 30.08.2017	Approved
HQ File :01/83/050/00260/AM18/	RLA File :03/95/040/00060/AM18/	Lic.No/Date:0310813519 25.05.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:20/5/83-ALC1/2017	Party Name:UPL LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
HQ File :01/83/050/00264/AM18/	RLA File :03/95/040/00061/AM18/	Lic.No/Date:0310813593 26.05.2017	Defer Date:
80	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:57/5/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
HQ File :01/83/050/00301/AM18/	RLA File :17/24/040/00013/AM18/	Lic.No/Date:1710006624 26.05.2017	Defer Date:
81	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:14/4/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
82	HQ File :01/83/050/00207/AM18/	RLA File :03/94/040/00961/AM17/	Lic.No/Date:0310813626 29.05.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.		

Case No.:5/5/83-ALC1/2017	Party Name:SWARUP INTERNATIONAL	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
83	HQ File :01/83/050/00249/AM18/	RLA File :03/95/040/00102/AM18/	Lic.No/Date:0310813632 29.05.2017
	Defer Date:20.09.2017		


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.

84	Case No.: 7/5/83-ALC1/2017	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00251/AM18/	RLA File :03/95/040/00174/AM18/	Lic.No/Date:0310813636 29.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.				

85	Case No.: 13/4/83-ALC1/2017	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00206/AM18/	RLA File :03/94/040/00146/AM18/	Lic.No/Date:0310813673 30.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

86	Case No.: 51/4/83-ALC1/2017	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00244/AM18/	RLA File :05/23/040/00062/AM18/	Lic.No/Date:0510402747 30.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/16/2017-TSW dated 16.08.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.: 15/5/83-ALC1/2017	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00259/AM18/	RLA File :03/95/040/00146/AM18/	Lic.No/Date:0310813657 30.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

88	Case No.: 21/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
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[Handwritten signature]
 Director General
 Directorate of Intellectual Property
 Government of India

HQ File :01/83/050/00265/AM18/	RLA File :05/23/040/00075/AM18/	Lic.No/Date:0510402745 30.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:27/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
89 HQ File :01/83/050/00271/AM18/	RLA File :05/23/040/00074/AM18/	Lic.No/Date:0510402746 30.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

Case No.:29/4/83-ALC1/2017	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
90 HQ File :01/83/050/00222/AM18/	RLA File :05/23/040/00050/AM18/	Lic.No/Date:0510402978 31.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 14.07.2017. The case is re-listed for 20.09.2017.			

Case No.:31/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
91 HQ File :01/83/050/00224/AM18/	RLA File :34/24/040/00045/AM18/	Lic.No/Date:3410043249 31.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda. Reply to D/L sent to Deptt. of IPP on 14.08.2017 for their comments. The case is re-listed for 20.09.2017.			

Case No.:36/4/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
92 HQ File :01/83/050/00229/AM18/	RLA File :05/24/040/00107/AM18/	Lic.No/Date:0510402985 31.05.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 27.07.2017. The case is re-listed for 20.09.2017.			

Case No.:55/5/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
93 HQ File :01/83/050/00299/AM18/	RLA File :17/24/040/00019/AM18/	Lic.No/Date:1710006630 02.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision.			



Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	Case No.: 6/5/83-ALC1/2017	Party Name: VISWAAT CHEMICALS LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00250/AM18/	RLA File :03/95/040/00153/AM18/	Lic.No/Date:0310813760 05.06.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

95	Case No.: 14/5/83-ALC1/2017	Party Name: UNITOP CHEMICALS PVT. LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00258/AM18/	RLA File :03/95/040/00175/AM18/	Lic.No/Date:0310813766 05.06.2017	Defer Date:20.09.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.				

96	Case No.: 12/5/83-ALC1/2017	Party Name: UPL LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00256/AM18/	RLA File :03/95/040/00989/AM17/	Lic.No/Date:0310813844 07.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

97	Case No.: 18/5/83-ALC1/2017	Party Name: ROHA DYE CHEM PVT LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00262/AM18/	RLA File :03/95/040/00194/AM18/	Lic.No/Date:0310813823 07.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of				


 DEPARTMENT OF REVENUE
 GOVERNMENT OF INDIA

NORMS COMMITTEE.

98	Case No.:29/5/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00273/AM18/	RLA File :03/95/040/00200/AM18/	Lic.No/Date:0310813797 07.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/49/2015-TSW dated 19.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	Case No.:2/5/83-ALC1/2017	Party Name:SHRREE SAI PACKAGINGS	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00246/AM18/	RLA File :04/24/040/00044/AM18/	Lic.No/Date:0410163208 08.06.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

100	Case No.:54/5/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00298/AM18/	RLA File :17/24/040/00021/AM18/	Lic.No/Date:1710006632 08.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:58/5/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00302/AM18/	RLA File :17/24/040/00020/AM18/	Lic.No/Date:1710006631 08.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			


 Signature of the Chairman
 Director General of Customs
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

102	Case No.:30/5/83-ALC1/2017	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Approved
	HQ File :01/83/050/00274/AM18/	RLA File :03/94/040/00193/AM18/	Lic.No/Date:0310813881 09.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm for following export and import item(s):-			
	Item of export Multisweet MX 677-8 – Tetrazin	Qty. 153300 Kg	Item of import Monoethanolamine	Qty. 79716 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

103	Case No.:46/5/83-ALC1/2017	Party Name:ACMECHEM LTD.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status:Case Deferred
	HQ File :01/83/050/00290/AM18/	RLA File :02/24/040/00254/AM17/	Lic.No/Date:0210207667 09.06.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

104	Case No.: 47/5/83-ALC1/2017	Party Name:VEDANTA LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00291/AM18/	RLA File :05/24/040/00124/AM18/	Lic.No/Date:0510403086 12.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms mentioned at Sl. No.1 & 2 as applied for by the firm.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

105	Case No.: 8/5/83- ALC1/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/83- ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00252/AM18/	RLA File :03/95/040/00223/AM18/	Lic.No/Date:0310813994 14.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of				



NORMS COMMITTEE.

106	Case No.: 68/5/83-ALC1/2017	Party Name: STYLAM INDUSTRIES LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00312/AM18/	RLA File :22/24/040/00020/AM18/	Lic.No/Date: 2210015724 14.06.2017	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

107

Case No.: 52/5/83-ALC1/2017	Party Name: J.J.PLASTALLOY PVT LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
HQ File :01/83/050/00296/AM18/	RLA File :15/24/040/00002/AM18/	Lic.No/Date: 151002213 15.06.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 30.08.2017. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Master Batch	200 MT	1. LLDPE	51.500 MT
Containing-		2. Titanium Dioxide	4.120 MT
1. Min. of 50 MT of LLDPE		3. Antioxidant	4.120 MT
2. Min. of 4 MT of Titanium Dioxide			
3. Min. of 4 MT of Antioxidant			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

108	Case No.: 60/5/83-ALC1/2017	Party Name: SIDDHI DECOR PVT.LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00304/AM18/	RLA File :08/24/040/00061/AM18/	Lic.No/Date: 0810140496 15.06.2017	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

109	Case No.: 9/5/83-ALC1/2017	Party Name: SHOGUN ORGANICS LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00253/AM18/	RLA File :03/95/040/00220/AM18/	Lic.No/Date: 0310814055 19.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/7/2014-CH-II dated 26.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


 Director, Chemicals
 Ministry of Chemicals and Fertilizers
 Government of India

110	Case No.: 50/5/83-ALC1/2017	Party Name: SHITAL INDUSTRIES PVT LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00294/AM18/	RLA File :08/24/040/00531/AM17/	Lic.No/Date: 0810140517 20.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.: 10/5/83-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00254/AM18/	RLA File :03/95/040/00252/AM18/	Lic.No/Date: 0310814159 21.06.2017	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

112	Case No.: 11/5/83-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00255/AM18/	RLA File :03/95/040/00256/AM18/	Lic.No/Date: 0310814161 21.06.2017	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

113	Case No.: 45/5/83-ALC1/2017	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00289/AM18/	RLA File :05/24/040/00308/AM17/	Lic.No/Date: 0510403182 21.06.2017	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

114	Case No.: 53/5/83-ALC1/2017	Party Name: DYNAMIC INDUSTRIES LIMITED,	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00297/AM18/	RLA File :08/24/040/00076/AM18/	Lic.No/Date: 0810140533 21.06.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			


 Director General
 Directorate General of Foreign Trade
 New Delhi

NORMS COMMITTEE.

115	Case No.: 38/5/83-ALC1/2017	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00282/AM18/	RLA File :17/24/040/00014/AM18/	Lic.No/Date:1710006639 22.06.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.			

116	Case No.: 62/5/83-ALC1/2017	Party Name:PREMIER STARCH PROCUCTS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00306/AM18/	RLA File :07/24/040/00096/AM18/	Lic.No/Date:0710111811 22.06.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 31.08.2017. The case is re-listed for 20.09.2017.			

117	Case No.: 3/4/83-ALC1/2017	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00196/AM18/	RLA File :05/23/040/00112/AM18/	Lic.No/Date:0510403222 23.06.2017	Defer Date:20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. The case is re-listed for 20.09.2017.			

118	Case No.: 31/5/83-ALC1/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00275/AM18/	RLA File :03/94/040/00238/AM18/	Lic.No/Date:0310814257 27.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. dated 25.06.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119	Case No.: 40/5/83-ALC1/2017	Party Name:ANOPLY PACKAGINGS PVT LTD	Meet No/Date:5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00284/AM18/	RLA File :04/24/040/00009/AM18/	Lic.No/Date:0410163280 28.06.2017	Defer Date:20.09.2017



Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.

120	Case No.: 41/5/83-ALC1/2017	Party Name: PANOPLY PACKAGINGS PVT LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00285/AM18/	RLA File :04/24/040/00005/AM18/	Lic.No/Date: 0410163282 28.06.2017	Defer Date: 20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.				

121	Case No.: 42/5/83-ALC1/2017	Party Name: PANOPLY PACKAGINGS PVT LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00286/AM18/	RLA File :04/24/040/00008/AM18/	Lic.No/Date: 0410163281 28.06.2017	Defer Date: 20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.				

122	Case No.: 51/5/83-ALC1/2017	Party Name: LOXIM INDUSTRIES LIMITED	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00295/AM18/	RLA File :08/24/040/00063/AM18/	Lic.No/Date: 0810140566 28.06.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

123	Case No.: 43/5/83-ALC1/2017	Party Name: MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00287/AM18/	RLA File :04/24/040/00067/AM18/	Lic.No/Date: 0410163296 30.06.2017	Defer Date: 20.09.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 22.08.2017. The case is re-listed for 20.09.2017.				

124	Case No.: 61/5/83-ALC1/2017	Party Name: J.J. PLASTALLOY PVT LTD	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00305/AM18/	RLA File :15/24/040/00004/AM18/	Lic.No/Date: 1510022133 30.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 30.08.2017. The Committee decided to ratify the				


 Director, Intellectual Property Rights
 Department of Industrial Policy and Promotion
 Government of India, New Delhi

following norms as under:-

Items of export	Qty.	Items of import	Qty.
Calcium Carbonate (FMB) Containing— 1. Min. of 160 MT of Polypropylene Granules	500 MT	2. Polypropylene Granules	164.800 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125	Case No.: 33/5/83- ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date: 5/83- ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00277/AM18/	RLA File :03/95/040/00225/AM18/	Lic.No/Date: 0310814430 04.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of M/o. Of Petroleum and Natural Gas vide their U.O. No. P-19011/10/2014-Sup dated 30.01.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

126	Case No.: 63/5/83- ALC1/2017	Party Name: CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date: 5/83- ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00307/AM18/	RLA File :03/94/040/00305/AM18/	Lic.No/Date: 0310814631 14.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/56/2017- TSW dated 15.06.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

127	Case No.: 67/5/83- ALC1/2017	Party Name: PI INDUSTRIES LTD	Meet No/Date: 5/83- ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00311/AM18/	RLA File :13/24/040/00021/AM18/	Lic.No/Date: 1310048682 20.07.2017	Defer Date: 20.09.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case to examine the request of the firm. The case is re-listed for 20.09.2017.			

128	Case No.: 66/5/83- ALC1/2017	Party Name: ARON UNIVERSAL LTD	Meet No/Date: 5/83- ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00310/AM18/	RLA File :07/24/040/00110/AM18/	Lic.No/Date: 0710111937 27.07.2017	Defer Date:



Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

129	Case No.: 39/5/83-ALC1/2017	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Approved
	HQ File :01/83/050/00283/AM18/	RLA File :03/94/040/00184/AM18/	Lic.No/Date: 0310814933 31.07.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

130	Case No.: 64/5/83-ALC1/2017	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 5/83-ALC1/2017 30.08.2017	Status: Case Deferred
	HQ File :01/83/050/00308/AM18/	RLA File :03/95/040/00375/AM18/	Lic.No/Date: 0310815090 09.08.2017	Defer Date: 20.09.2017
Decision :The Committee considered the case as per agenda and noted that request of the firm was sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 31.08.2017. The case is re-listed for 20.09.2017.				

Date:06.09.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade

[Signature]
Asst. Director General of Foreign Trade
New Delhi

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No.7/81/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization No. 0510325845 dated 25-05-2012 against export of Multicolor printed laminated hardbound books/ Softcover laminated books / Drawing books - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/306/AM-13/DES-4 dated 6.7.2012

The case has been examined and taking cue from SION A1569 for Export Item No.1&2, SION A1579 for Export Item No.3 and information furnished by the firm, the following norm is recommended :-

Export Item No.1: Multicolor Printed Laminated Hardbound Books
Quantity: 1,50,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board of relevant thickness	1.10 Kg/ Kg content in the export product or applied quantity whichever is less
4	BOPP Lamination Film of relevant thickness	1.05 kg / kg content contained in export product
5	U V Varnish	Not allowed as import content and in SION not given.
6	Gum / Glue	1 Kg for 100 Kgs of paper used.
7	Relevant Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
8	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

Export Item No.2: Multicolor Printed Softcover Laminated Books
Quantity : 1,50,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board of relevant GSM	1.05 Kg/ Kg content in the export product

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4	BOPP Lamination Film of relevant thickness	or applied quantity whichever is less, 1.05 kg / kg content contained in export product
5	U V Varnish	Not allowed as import content and in SION not given.
6	Gum / Glue	1 Kg for 100 Kgs of paper used or applied quantity whichever is less..
7	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
8	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

Export Item No.3: Multicolour Printed Laminated Drawing Books
Quantity : 4,42,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board of relevant GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less
4	BOPP Lamination Film of relevant thickness	1.05 kg / kg content contained in export product
5	U V Varnish	Not allowed as import content and in SION not given
6	Gum / Glue	Up to 1% of FOB value of export or applied quantity whichever is less
7	Printing Ink	Total 1 gm/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
8	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.


(NAND LAL)
Consultant
14-08-2017

DGFT (NC)

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No.7/81/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization No. 0510274936 dated 13-10-2010 against export of Multicolor printed laminated hardbound books/ Softcover laminated books / Drawing books and Varnished Calendars set with Wire-o & Hanger - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/527/AM-11/DES-4 dated 18.10.2010

The case has been examined and taking cue from SION A1569 for Export Item No.1&2, SION A1579 for Export Item No.3 and SION A1554 for Export Item No.4 and information furnished by the firm, the following norm is recommended :-

Export Item No.1: Multicolor Printed Laminated Hardbound Books

Quantity: 1,50,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board of relevant thickness	1.10 Kg/ Kg content in the export product or applied quantity whichever is less
4	BOPP Lamination Film of relevant thickness	1.05 kg / kg content contained in export product
7	U V Varnish (Clear Coat)	Not allowed as import content and in SION not given
8	Gum / Glue	1 Kg for 100 Kgs of paper used
9	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
10	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

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Export Item No.2 : Multicolor Printed Softcover Laminated Books
Quantity : 1,50,000 Numbers

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Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content contained in the export product or applied quantity whichever is less of relevant GSM
2	Relevant GSM Paper Board Coated/ Uncoated 200-400 GSM $\pm$ 10%	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	BOPP Lamination Film of relevant thickness	1.05 kg / kg content contained in export product
7	U V Varnish (Clear Coat)	Not allowed as import content and in SION not given
8	Gum / Glue	1 Kg for 100 Kgs of paper used
9	Printing Ink	Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
10	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 3% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

Export Item No.3: Multicolour Printed Laminated Drawing / Colour Books
Quantity : 4,42,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Relevant GSM Paper Board Coated/ Uncoated 200-400 GSM $\pm$ 10%	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
4	BOPP Lamination Film of relevant thicknessa	1.05 kg / kg content contained in export product
7	U V Varnish (Clear Coat)	Not allowed as import content and in SION not given
8	Gum / Glue	1 Kg for 100 Kgs of paper used
9	Printing Ink	Total 1 gm/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
10	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

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Export Item No.4 : Multicolor printed varnished calendars set with wireo & hanger
Quantity : 1,60,000 Numbers

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.02 Kg/ Kg content in the export product or applied quantity whichever is less
2	Relevant GSM Paper Board Coated/ Uncoated 200-400 GSM $\pm$ GSM $\pm$ 10% in GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less
3	Book Binding Board of relevant thickness	1.10 Kg/ Kg content in the export product or applied quantity whichever is less
5	Wire-o (Double Wire)	Net to net
6	Hanger (Wire Formed)	Net to net
7	U V Varnish (Clear Coat)	Not allowed as no import content is given.
8	Gum / Glue	1 Kg for 100 Kgs of paper used
9	Printing Ink	Up to 1% of FOB value of export or applied quantity whichever is less
10	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Not allowed as the same has not been given in SION A 1554

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

DGFT (NC)

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(NAND LAL)
Consultant
14-08-2017

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No.7/81/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization No. 0510279784 dated 20-12-2010 against export of i) Printed Diaries / Note Books with PVC coated Paper / Covering material and ii) Multicolor printed varnished calendars with or without wireo & hanger - M/s International Print-O-Pac Ltd.

Ref : DGFT UO. No.01/83/50/720/AM-11/DES-4 dated 22.12.2010

The case has been examined and taking cue from SION A1579 for Export Item No.1 and SION A1554 for Export Item No.2, information furnished by the firm, the following norm is recommended :-

Export Item No.1: Printed Diaries / Note Books with PVC coated Paper / Covering material
Quantity: 9,00,000 Numbers

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant GSM Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.12 Kg / Kg content contained in the export product or applied quantity whichever is less of relevant GSM
3	Book Binding Board of relevant thickness (1.5 mm to 3.0 mm)	1.10 Kg/ Kg content contained in the export product or applied quantity whichever is less
4	PVC Coated Paper Covering material	1.05 Kg/ Kg content contained in the export product or applied quantity whichever is less
8	Printing Ink	Total 1 gm/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less
9	Gum / Glue	1 Kg for 100 Kgs of paper used.
10	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Limited to 2% of FOB value of export or applied quantity whichever is less

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

Export Item No.2 : Multicolor printed varnished calendars with or without wireo & hanger
Quantity : 1,60,000 Numbers

Sl. No.	Item Description	Qty recommended
1	Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM	1.02 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
2	Paper Board 200-400 GSM $\pm$ 10% in GSM	1.05 Kg/ Kg content in the export product or applied quantity whichever is less of

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		relevant GSM
3	Book Binding Board (1.5 mm to 3.0 mm)	1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM
5	Wireo (Double Wire)	Net to net
6	Hanger (Wire Formed)	Net to net
7	U V Varnish	Not allowed as it is not given in SION
8	Printing Ink	Up to 1% of FOB value of export or applied quantity whichever is less
9	Gum / Glue	Total 1 Kg for 100 kg paper used.
10	Graphic Art Film / PS Aluminium Plate (Lithographic/ Thermal)	Not allowed as the same has not been given in SION A 1554

Note: Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

DGFT (NC)

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(NAND LAL)
Consultant
14-8-2017

No.7/297/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for advance authorization No.0510398702 dt. 01-06-2016 for the export of Clutch Facings & Brake Linings (Auto Parts) - M/s. Brakewel Automotive Components (India) Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/400/AM-17/DES-IV / 68 dated 15.6.2017

Vide letter dated 26.7.2017 the firm has submitted their reply and stated that they are manufacturing Clutch Facing and Brake Linings in different grades and exporting to various countries in south-east Asia, Middle East, Africa, Japan, Europe and to other countries. Requirement of product differs from country to country. It is not possible to sell the material what they are manufacturing but as per requirement and price of the customer. They have to change the formulation from time to time as per grade and product asked by customer.

Taking into consideration the manufacturing process involved and norms fixed in the past for the export of same product and allowing 30% wastage of raw material (other than toluene), the following norms are recommended:-

Export Item: Clutch Facings & Brake Linings ({Auto Parts} containing minimum 40% glass rovings, 27.8% phenol and 21.8% Raw Asbestos)

Quantity: 1 MT

Import items:

Sl. No.	Item Description	Quantity recommended (MT)
1	Glass Rovings / Fibre (Different Grades)	0.519
2	Phenol	0.361
3	Raw Asbestos (White Chrysotile)	0.284
4	Melamine Resin	0.135
5	Toluene (Petroleum Product)	0.7135

DGFT (NC)

(NAND LAL)
Consultant
29-08-2017

No.7/297/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for advance authorization No.0510400182 dt. 20-10-2016 for the export of Clutch Facings & Brake Linings (Auto Parts) - M/s. Brakewel Automotive Components (India) Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/746/AM-17/DES-IV / 69 dated 15.6.2017

Vide letter dated 26.7.2017 the firm has submitted their reply and stated that they are manufacturing Clutch Facing and Brake Linings in different grades and exporting to various countries in south-east Asia, Middle East, Africa, Japan, Europe and to other countries. Requirement of product differs from country to country. It is not possible to sell the material what they are manufacturing but as per requirement and price of the customer. They have to change the formulation from time to time as per grade and product asked by customer.

Taking into consideration the manufacturing process involved and norms fixed in the past for the export of same product and allowing 30% wastage of raw material (other than toluene), the following norms are recommended:-

Export Item: Clutch Facings & Brake Linings ({Auto Parts} containing minimum 53% glass rovings, 27.8% phenol and 13.8% Raw Asbestos)

Quantity: 1 MT

Import items:

Sl. No.	Item Description	Quantity recommended (MT)
1	Glass Rovings / Fibre (Different Grades)	0.690
2	Phenol	0.361
3	Raw Asbestos (White Chrysotile)	0.180
4	Melamine Resin	0.068
5	Toluene (Petroleum Product)	0.7135

(NAND LAL)
Consultant
29.08.2017

DGFT (NC)

No. 46011/34/2016-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemical & Petrochemicals

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Repeat basis

Room No. 223/A wing
Shastri Bhawan, New Delhi - 110001
Dated 08/02/2016

OFFICE MEMORANDUM

Subject : Application from M/s BEE CHEMS, Kanpur for issue advance licence (Licence No. ~~0610038044~~ dated ~~23.01.2015~~) for export of Nano Additives Silica Based (Lino L, Lino HD, Lino PFGH, Lino Z)

The undersigned is directed to refer to DGFT U.O No. 01/83/050/00179/AM-16/DES-4/831 dated 07.01.2016 from DGFT on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemical & petrochemicals recommends the present Advance Authorization Application on the following basis:-

AA No - 0610031939 dt. 10.05.2013

Name of Export Items(s)	Qty. In Kg	Name of Import Item (s)	Qty In Kg.
SILICA BINDERS	1	LITHIUM HYDROXIDE MONOHYDRATE 56.5% MIN	0.025 ✓
NANO ADDITIVES SILICA BASED (LINO L, LINO HD, LINO PFGH, LINO Z)	1	SILICATE (Solutions for different grades for water proofing, coating) (Grade HD-Mini Drum, L-Mini Drum, GF-Mini Drum)	0.015 ✓
		LITHIUM HYDROXIDE MONOHYDRATE 56.5% MIN	0.21 ✓

This has approval of the competent authority.

[Signature]
(O.P Sharma)

Joint Industrial Advisor

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Sh. Deep Chand
Foreign Trade Development Officer
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi

[Signature]

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File No.7/160/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Repeat basis

Subject: Application for issue of Advance Authorization against export of Nano Adorbents Powder (Freepe Alumina, Zeolite Type Troducts, Adsorbents) - M/s Bee Chems

Ref : DGFT UO. No.01/83/050/450/ AM-15 / DES-IV

Advance Authorization No. : ~~0610031752~~ dated ~~10-04-2015~~
0610031752 dt 30.04.2013 ✓

Case No. 19

Meeting No. 3/ 2015-16

The case has been examined and the firm has given the production/ consumption figure duly certified by the Chartered Accountant for the above Advance Authorization. Accordingly, the following norms are recommended :-

Export Item : Nano Adorbents Powder (Freepe Alumina, Zeolite Type ^Products, Adsorbents)

Quantity : 5 MT

Import Items :

Sl. No.	Item Description	Qty recommended
1	Activated Alumina Balls 2-4 mm	0.4926 MT

Nand Lal
(NAND LAL)
Consultant
08-06-2015

DGFT (NC)

No 7/160/15 TSW dt 16/6/15

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Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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repeat basis

Shastri Bhawan, New Delhi.

Subject: M/s Modern Insecticides L td. - Fixation of input output norms for Imidacloprid 35% SC for advance licence. No. 3010/103093 dt. 13.08.14

DGFT may please refer to their File No.01/83/50/882/AM/DES-IV dated 23.3.2012 on the subject mentioned above. The application of M/s Modern Insecticides Ltd. for fixation of input output for Imidacloprid 35% SC for advance licence has been examined based on detail furnished by firm. This department recommends the following norms for present advance licence:

Advance licence:

Name	Export Item	Qty	Name	Import Item	Qty
Imidacloprid 35% SC	1 kg	1. 2 Chloro 5 Chloromethyl Pyridine (CCMP)	0.210 kg ✓		
		2. Nitroimino Imidazolidene	0.185 kg ✓		
		3. Dimethyl Formide (DMF) (Dimethyl Formamide)	1.250 kg X		
		4. Trihydroxypropane	0.100 kg ✓		

This has the approval of _____

This has the approval of competent authority.

29/6/2012

(P.P. Srivastava)

Deputy Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.15022/8/2010-Ch.II dated 29.6.2012

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Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

repeat basis
Shastri Bhawan, New Delhi.

Subject: M/s Modern Insecticides Ltd. - Fixation of input output norms for Imidacloprid 35% SC for advance licence. No. 3010103366 dt. 06.02.15 ✓

DGFT may please refer to their File No. 01/83/50/882/AM/DES-IV dated 23.3.2012 on the subject mentioned above. The application of M/s Modern Insecticides Ltd. for fixation of input output for Imidacloprid 35% SC for advance licence has been examined based on detail furnished by firm. This department recommends the following norms for present advance licence:

Export Item	Qty	Name	Import Item	Qty
Imidacloprid 35% SC	1 kg	1. 2 Chloro 5 Chloromethyl Pyridine (CCMP)		0.210 kg ✓
		2. Nitroimino Imidazolidene		0.185 kg ✓
		3. Dimethyl Formide (DMF) (Dimethyl Formamide)		1.250 kg x
		4. Trihydroxypropane		0.100 kg x

This has the approval of competent authority.

P.P. Srivastava
29/6/2012

(P.P. Srivastava)
Deputy Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No. 15022/8/2010-Ch.II dated 29.6.2012

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Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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Repeat basis
Shastri Bhawan, New Delhi.

Subject: M/s Modern Insecticided Ltd. – Fixation of input output norms for Lufenuron 5% EC for advance licence. No. 3010066945 dt. 18.05.2010 ✓

DGFT may please refer to their File No.01/83/50/684/AM11/DES-IV dated 31.12.2010 on the subject mentioned above. The application of M/s Modern Insecticided Ltd. for fixation of input output for Lufenuron 5% EC for advance licence has been examined based on detail furnished by firm. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Lufenuron 5% EC	1 kg	1. Lufenuron Technical 97%	0.050 kg
		2. Emulsifiers	0.080 kg
		(non-ionic polyoxy ethylene ether)	
		3. Solvent (Aromex)	0.870 kg

This has the approval of competent authority.

P.P. Srivastava
3/3/2011
(P.P. Srivastava)
Deputy Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.15022/8/2010-Ch.II dated 3.3.2011

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Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

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repeat basis
Shastri Bhawan, New Delhi.

Subject: M/s Modern Insecticides Ltd. - Fixation of input output norms for Imidacloprid 35% SC for advance licence. No. - 30/0099661 dt. 07.01.14

DGFT may please refer to their File No.01/83/50/882/AM/DES-IV dated 23.3.2012 on the subject mentioned above. The application of M/s Modern Insecticides Ltd. for fixation of input output for Imidacloprid 35% SC for advance licence has been examined based on detail furnished by firm. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Imidacloprid 35% SC	1 kg	1. 2 Chloro 5 Chloromethyl Pyridine (CCMP)	0.210 kg
		2. Nitroimino Imidazolidene	0.185 kg
		3. Dimethyl Formide (DMF) (Dimethyl Formamide)	1.250 kg
		4. Trihydroxypropane	0.100 kg

This has the approval of competent authority.

29/6/2012
(P.P.Srivastava)
Deputy Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.15022/8/2010-Ch.II dated 29.6.2012

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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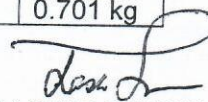
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repeat letter's

Sub: Application from M/s. Lakeland India Pvt. Ltd. for issuance of licence.

M/s. Lakeland India Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Phenol Ethoxylate**.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms are used for the present licence application:

Item of export	Qty.	Item of import	Qty.
Phenol Ethoxylate	1 kg	Phenol	0.299 kg
		Ethylene Oxide	0.701 kg


(JASBIR SINGH)
INDUSTRIAL ADVISER

SHRI G. SARVANAN, FTDO O/o DGFT, UDYOG BHAWAN NEW DELHI

Deptt of C& PC U.O. No. 14010/8/2011-Ch II dated 20.4.2011

Ag 30/4/11

V/A
F. No. 15022/19/2013-CH-II

Government of India

Ministry of Chemicals and Fertilizers

Department of Chemicals and Petrochemicals

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m-96

repeat basis

Subject: Advance Authorization application from M/s. Amico Pesticides Ltd. for the import of raw material against the export of Triclopyr Butoxy Ethyl Ester 32.1% EC
(Advance Authorization No. 0310786921 dated 16.7.2014)
0310812176 dt. 29.03.17

Ref: U.O. No. 01/83/632/14/AM15/DES-IV/949 dated 9.3.2015

M/s. Amico Pesticides Ltd. have submitted present applications for the import of raw material against the export of Triclopyr Butoxy Ethyl Ester 32.1% EC

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Triclopyr Butoxy Ethyl Ester 32.1% EC.	1 kg	1. NA-TCP 85% MIN.	0.263 kg
		2. 2- BUTOXY ETHANOL (BUTYL CELLOSOLVE)	0.151 kg
		3. AROMATIC SOLVENT (SOLVENT C-9)	0.597 kg

This issues with the approval of competent authority.

Antyama
14.5.15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Ram Sagar Paniivar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/19/2013-CH-II dated 14.5.2015

Sr. Adv.

Antyama

Antyama

Antyama

No.15022/7/2014-CH.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

5/9
Report back's

Subject: Advance Authorization application from M/s. Shogun Organics Ltd. for the import of raw material against the export of Prallethrin Technical

(Advance Authorization No. 0310797168 dated 10.7.2015)
0310806779 02.08.2016

Ref: U.O. No. 01/83/50/580/AM-16/DES-IV/938 dated 12.2.2016

M/s. Shogun Organics Ltd. have submitted present application for the import of raw material against the export of Prallethrin Technical

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Prallethrin Technical	1 kg	1. Chrysanthemic Acid Chloride	0.689 kg.
		2. Prallethlone Alcohol	0.532 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/7/2014 -CH-II dated 26th February, 2016

No.7/7/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Release Liners - M/s Stic-On Papers Pvt Ltd.

Ref: DGFT U.O. No. 01/83/50/223/AM-18/DES-IV/94 dated 14.7.2017

Advance Authorization No. 0910064927 **Dated** 19-04-2017

Taking into consideration of the norms fixed for the export of same item, the following norms is recommended:-

Export Item: Release Liners (Silicon Coated paper 62 GSM +/-10%)

Quantity : 1 Sq mt

Import Item :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	1.05 Sq mt/ sq. mt. content contained in export item

DGFT(NC)

(NAND LAL)
Consultant
02-08-2017

5/40

No.7/7/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

5/40

Subject: Application for Advance authorization for the export of Self Adhesive paper - M/s Stic-On Papers Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/235/AM-18/DES-IV/93 dated 14.7.2017

Advance Authorization No. 0910064928

Dated 19-04-2017

The SION for Self Adhesive paper is fixed at A-2866 and taking cue of this SION and norms fixed for release liners, the following norms are recommended:-

Export Item: Self Adhesive Paper

Quantity : 1 Sq mt

Import Items :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant thickness Coated one side paper CIS - 80 GSM +/- 10% - various widths	1.04 Sq mt/ sq. mt. content contained in export item
2.	Relevant thickness Release Base Paper Glassine- Various Colours- 60 GSM Various Widths	1.04 Sq mt/ sq. mt. content contained in export item
3	Hot melt Adhesive various Grades	Not allowed as details not given

Note: GSM of Film and Base Paper Import items should be the same as used in Export item.

DGFT(NC)

24/1/17

(NAND LAL)
Consultant
02-8-2017

F. no. 7/285/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization no. 0510402312 dated 21.4.2017 for the export of Rubberized Cork Sheets / Blocks/ Frames/ Rolls Strips etc. - M/s. Talbros Cork Products Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/126/AM18/DES-IV/60 dated 13.6.2017

The case has been examined, DIPP recommends the following norms on repeat basis:-

Export item : Rubberized Cork Sheets / Blocks/ Frames/ Rolls Strips etc. Made of cork and rubber (containing cork between 35.61% to 37.69%) brand Talbros.

Quantity : 1 kg.

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Granulated Cork (0.5 to 2.00 MM Standard)	0.392 kg.

DGFT (NC)

(Nand Lal)
Consultant
28.08.2017

F. No. 7/76/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance Authorization No. 0510402314 dated 24.4.2017 -M/s Hosley India Pvt. Ltd, -
New-Delhi.

DGFT UO No. 01/83/50/176/AM-18/DES-4/54 dated 13.6.2017 .

The applicant proposes to manufacture & export Wax Candles from Hydrogenated RBD Palm Stearine. The wastage asked for is 2%. Accordingly, following norms are recommended :

Item of Export	Quantity (Kgs.)	Item of Import	Quantity (Kgs.)
Wax Candles	Wax Candles 92880.0	Hydrogenated RBD Palm Stearine	94738.0

DGFT(NC)

(NAND LAL)
Consultant
18-08-2017

F. No. 7/318/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance Authorization No. : 3410043155 dated 3.5.2017 for the export of
Colouring Matters :Solvent Red 135 (Polyplast Red GHS) Powder Foam –M/s.
Philoden Agrochem Pvt. Ltd-Gujarat

DGFT UO. No. 01/83/50/225/AM-18/DES-4/98 dated 14.7.2017.

Taking into account the material balance (Stoichiometric Balance Details) of the reaction process, the following norms are recommended for the following cases :

Item of Export : Colouring Matters :Solvent Red 135 (Polyplast Red GHS) Powder Foam: 15000.0 Kgs.

Item of Export	Quantity (Kg)	Item of Import	Qty. recommended for export of 1 kg. export product.
Colouring Matters :Solvent Red 135 (Polyplast Red GHS) Powder Foam	1.0	1. Tetra Chloro Phalic Anhydride Powder	0.760 Kg
		2. 1,8 Di Amino Naphthalene Powder	0.40 Kg

(Nand Lal)
Consultant
30-08-2017

DGFT (NC)

F. No. 7/318/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : **Advance Authorisation No. 3410043154 dated 3.5.2017** for the export of Solvent Yellow 163 (Polyplast Yellow GHS) Powder Foam – **Philoden Agrochem Pvt. Ltd-Gujarat**

DGFT UO. No. 01/83/50/228/AM-18/DES-4/89 dated 14.7.2017.

The above mentioned application has been examined. Based on the earlier norms approved by the Norms Committee (ALC 01/83/50/451/AM-09/DES-IV, the following is recommended, as the export product is the same as before :

Item of Export : Solvent Yellow 163 (Polyplast Yellow GHS) Powder Foam: **20000.0 Kgs.**

Item of Export	Quantity (Kg)	Item of Import	Qty. recommended for export of 1 kg. export product.
Solvent Yellow 163 (Polyplast Yellow GHS) Powder Foam	1.0	1. 1,8 Dichloro Antraquinoine Powder Foam	0.716 Kg.
		2. Thiophenol Liquid	0.575 Kg.

DGFT (NC)

(Nand Lal)
Consultant
30-08-2017

5/53

F. No. 7/318/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

5/53

Subject : Advance Authorization No. : 3410043164 dated 4.5.2017 for the export of
Colouring Matters :Solvent Yellow 157 Powder Foam –M/s. **Philoden
Agrochem Pvt. Ltd-Gujarat**

DGFT UO. No. 01/83/50/226/AM-18/DES-4/91 dated 14.7.2017.

Taking into account the material balance (Stoichiometric Balance Details) of the
reaction process, the following norms are recommended for the following cases :

**Item of Export : Colouring Matters : Solvent Yellow 157) Powder Foam: 1000.0
Kgs.**

Item of Export	Quantity (Kg)	Item of Import	Qty. recommended for export of 1 kg. export product.
Colouring Matters :Solvent Yellow 157 Powder Foam	1.0	1. Tetra Chloro Phalic Anhydride Powder	0.976
		2. Quinaldine 87% Liquid	0.476

DGFT (NC)

(Nand Lal)
Consultant
30-08-2017

30/8/17

5/54

F. No. 7/318/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

5/54

Subject : Advance Authorization No. : 3410043165 dated 4.5.2017 for the export of
Colouring Matters : Solvent Yellow 93 Powder Foam –M/s. **Philoden
Agrochem Pvt. Ltd-Gujarat**

DGFT UO. No. 01/83/50/227/AM-18/DES-4/92 dated 14.7.2017.

Taking into account the material balance (Stoichiometric Balance Details) of the reaction process, the following norms are recommended for the following cases :

Item of Export : Colouring Matters :Solvent Yellow 93 Powder Foam: 20000.0 Kgs.

Item of Export	Quantity (Kg)	Item of Import	Qty. recommended for export of 1 kg. export product.
Colouring Matters :Solvent Yellow 93 Powder Foam	1.0	1. 1, Phenyl 3 Methyl5-Pyrazlone Solid Foam	1.029Kg.
		2. Triethy Ortho formate Liquid	0.514Kg.

DGFT (NC)

NLP

(Nand Lal)
Consultant
30-08-2017

30/8/17

Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi.

Subject: M/s Aimco Pesticides Limited - Fixation of input output norms for Triclopyr Butoxy Ethyl Ester Technical 94% Min. for advance licence.

No. - 0310813170 dt. 11.05.17

DGFT may please refer to their (1)U.O.No.01/83/50/592/AM13/DES-IV dated 16.11.2012, (2) U.O.No.01/83/50/589/AM13/DES-IV dated 21.11.2012, (3) U.O.No.01/83/50/610/AM13/DES-IV dated 5.11.2012, (4) U.O. No. 01/83/50/588/AM13/DES-IV dated 31.10.2012 and (5)U.O.No.01/83/50/591/AM13/DES-IV dated 29.10.2012 on the subject mentioned above. The application of M/s Aimco Pesticides Limited for fixation of input output for Triclopyr Butoxy Ethyl Ester Technical 94% Min. for advance licence has been examined based on detail furnished by the firm and earlier recommended norms. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Triclopyr Butoxy Ethyl Ester Technical 94% Min.	1 kg	1. Na TCP 85% Min.	0.768 kg
		2. Monochloro Acetic Acid (MCA)	0.378 kg
		3. 2- Butoxy Ethanol	0.441 kg
		4. Ethylene Dichloride (EDC)	0.176 kg

This has the approval of competent authority.

P.P. Srivastava
17/12/2012

(P.P. Srivastava)
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.15022/18/2012-Ch.II dated 17.12.2012

G. Saravanan
17/12/2012

See No 52

NA TCP-94% → 0.627 K

P.P. Srivastava
26/12/12

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(S/67)

No.7/307/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization no. 0510402600 dated 17-05-2017 for the export of Printed Paper Bags - M/s DJS Printers Pvt. Ltd.

Ref : DGFT File. No.01/83/050/89/AM-18/DES-IV/74 dated 23.6.2017

The firm has claimed 4% wastage of grease resistant paper which appears to be reasonable. Accordingly following norms are recommended:

Export item: Printed Paper Bags (Made out of Grease Resistant Paper of (30-60 GSM)

Quantity: 100 MT

Import item : Grease Resistant paper (30-60 GSM)

Quantity : 1.04 MT

Note : GSM of paper should match in import and export item.


(Nand Lal)
Consultant
30-08-2017

DGFT(NC) - DES-IV



F. No. 7/13/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance Licence authorization no. 0310813352 dated 17.5.2017 for the export of Solar Glass Tempered - M/s. Gujarat Borosil Limited.

Ref : DGFT UO. No.01/83/050/217/AM-17/DES-IV/96 Dated 14.07.2017

The case has been examined and based on last recommendation for export of **Solar Glass Tempered (AR Coated)** providing Central Excise data by the firm (Subtracting 1%), the following norms are recommended:-

Export product: **Solar Glass Tempered (total quantity = 3000 MT)**

Quantity: **1 MT.**

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Soda Ash (Dense)	0.2253 MT
2	Lime stone powder	0.1397 MT
3	Sodium Antimonite	0.004825 MT
4	Pine wood	As per Packaging Policy

DGFT (NC)

(NAND LAL)
Consultant
30.08.2017

No.7/16/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s AICA laminates India Ltd.

Ref: DGFT U.O. No. 01/83/50/244/AM-18/DES-IV/88 dated 14.7.2017

Ad. Auth. No. 0510402747 Dated- 30-05-2017

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1	Double Side Decorative Laminates with Barrier Paper 1.8 mm sheet size 2.44 M x 1.22 M Total Qty. 35,721.600 Sq.Mt	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper (60 GSM- 205 GSM)	9.15 kg or applied qty. whichever is less
2.	Base Paper (50 GSM- 150 GSM)	0.214 kg applied qty. whichever is less
3.	Barrier Paper (50 GSM- 120 GSM)	0.172 kg applied qty. whichever is less
4.	Tissue Paper (20 GSM- 38 GSM)	0.027 kg applied qty. whichever is less
5.	Phenol	3.52 kg applied qty. whichever is less
6.	Melamine	0.362 kg applied qty. whichever is less
7.	Methanol	3.85 kg applied qty. whichever is less
8.	B.O.P.P. Film	0.01 kg applied qty. whichever is less

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.8 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

DGFT(NC)

(NAND LAL)
Consultant
16-08-2017

229/13

No.7/49/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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5/98

Repeat Sub's

Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO -
M/s Montex Glass Fibre India Pvt. Ltd.

DGFT UO. No.01/83/050/475/AM-16 /DES-IV

Advance Authorization No. 0310795182 dated 08-04-2015

0310813797 dt. 07-06-2017 ✓

The case has been examined and in the past also, in Meeting No.14/2014-15 dated 22-
2014, for the same item of export norm was approved. Accordingly, following is
recommended on repeat basis :-

Export Product: Black Glass Fabric - TEJDO NEGRO

Quantity: 1.00 KG

Export Items:

S.No.	Item Description	Quantity Recommended
1	Glass Filament Yarn	0.8415 kg
2	Finishing agent and dye	0.06424 Kg
3	Polyester Schaetti fix 386F/100-500 MY	0.179092 Kg

NL
(NAND LAL)
Consultant
19-01-2016

GET(NG)

20/1/16
20/9/17

15
282

No.15022/7/2014-CH.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

5
109
Deposit basis

Subject: Advance Authorization application from M/s. Shogun Organics Ltd. for the import of raw material against the export of Prallethrin Technical

(Advance Authorization No. 0310707108 dated 10.7.2015)
0310814055 dt. 19.06.2017 ✓

Ref: U.O. No. 01/83/50/580/AM-16/DES-IV/938 dated 12.2.2016

M/s. Shogun Organics Ltd. have submitted present application for the import of raw material against the export of Prallethrin Technical

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Prallethrin Technical	1 kg	1. Chrysanthemic Acid Chloride	0.689 kg.
		2. Prallethlone Alcohol	0.532 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/7/2014 -CH-II dated 26th February, 2016.

26/2/16

5/118

Hindustan Group

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

5/118 2/6/17 Report Analysis

Subject: Application for issue of Advance Authorization against export of Cobalt Magnesium Mix Drier - ~~M/s. Micro Inks Ltd.~~

Ref : DGFT UO. No.01/83/050/57/AM-13 dated 20.4.2012

Case No. 67

Meeting No. 13/2012

AA No. ~~03108/4257 CH. 27.06.2017~~ 03108/4257 CH. 27.06.2017

Vide e-mail dated 14.6.2012, the firm has submitted the consumption - production data duly certified by Chartered Accountant for the last two years. In the application, the firm has submitted Chemical reaction and detailed calculation for requirement of Chemical for end product.

Based on information furnished by the firm, DIPP recommends the following norms:-

Export Items: Cobalt Magnesium Mix Drier (Containing 12.20% Cobalt 2-Ethylhexanoate & 37.3% Magnesium Ethylhexanoate in Vegetable Ester)

Quantity: 1 kg

Items sought to be imported duty free :

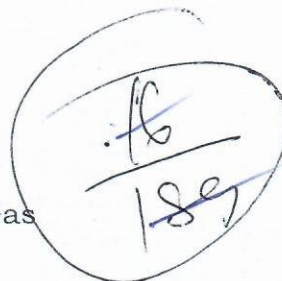
Sl. No.	Item Description	Quantity recommended (in kg)
1.	2- Ethylhexanoic Acid	0.464
2.	Caustic Lye 40%	0.264
3.	Cobalt Sulphate Heptahydrate	0.102
4.	Manganese Sulphate Monohydrate	0.222
5.	Viscosity Improver	0.462
6.	Dipropylene Glycol Methyl Ether (Dowanol DPM/ Iyondell arcosolve DPM)	0.042
7.	Benzoic Acid	0.0004

Norms Committee

(NAND LAL)
Sr. Development Officer
25.6.2012

5/118 29/9/2017

No. P-19011/10/2014-Sup
Government of India
Ministry of Petroleum and Natural Gas
Supply Section



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Shastri Bhawan, New Delhi
Dated the 30th January, 2014

Repeat basis

OFFICE MEMORANDUM

Subject: Request for grant of Advance Authorization on self-declaration basis for the physical export of Motor Spirit as per Customs Notification No. 96/2009 dated 11/9/2009 and as per Para 4.7 of Handbook of Procedures (2009-2014) regarding M/s RIL. AA No. 03/08/443004.04.07/17

The undersigned is directed to refer to DGFT's OM's No. 01/83/50/270/AM-15/DES-4/556 dated 23/9/2014, 01/83/50/370/AM-15/DES-4/618 dated 14/10/2014, 01/83/50/381/AM-15/DES-4/616 dated 14/10/2014, 01/83/50/329/AM-15/DES-4/619 dated 14/10/2014 and 01/83/50/332/AM-15/DES-4/617 dated 14/10/2014 on the captioned subject and to state that M/s Reliance India Limited may import 1.11 MT of Vaccum Gas Oil(VGO) against export of 1 MT of MS. Import of VGO for use in manufacturing of exportable MS is allowed in terms of provisions contained in Chapter 4 of FTP, 2009-14 and Chapter 4 of HBP Vol.1 of the policy.

2. This issues with the approval of Joint Secretary (Refinery).
3. DGFT may take appropriate action in the matter.

Jitendra

(J.K.Singh)

Under Secretary to the Govt. of India
Tel.: 23383391

To

Ministry of Commerce and Industry,
Department of Commerce,
Directorate General of Foreign Trade,
(Kind Attention: Shri D.C.Katoch, FTDO),
Udyog Bhawan, New Delhi.

DES-TV

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2/2/15

Sn. Negi

No.7/56/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance Authorization for export of Artificial / Agglomerated Quartz Slab & Tiles (Containing 8.5% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref. : DGFT F.No.01/83/50/37/AM-18/DES-IV/41 dated 13-06-2017

Adv Auth No. ~~0310812401~~ dated ~~10-04-2017~~
0310814631 dt. 14.07.17

Vide letter dated 8.6.2017, the firm has submitted the production / consumption data duly certified by Chartered Accountant. In the past also (meeting no. 19/2014-15 on 21.4.2015), they have allowed 1,2 & 3 items for the export of same item. Accordingly, the following norms are recommended :-

Export item : Artificial / Agglomerated Quartz Slab & Tiles (Containing 8.5% of Polyester Resin).

Quantity : 1 MT

Import items :

S.No.	Description of the item	Quantity
1.	Unsaturated Polyester Resin	0.1183 MT
2.	Pigments	Applied quantity upto 2% of FOB value of export whichever is less
3.	Crushed Mirror	Applied quantity upto 3% of FOB value of export whichever is less
4.	Quartz Powder in various Grit Sizes	0.8051 MT

(NAND LAL)
Consultant
15-06-2017

DGFT (NC-4)